

No. R(J) 93/2021

High Court of Karnataka,
Bengaluru,
Date: 30/08/2021.

CIRCULAR

The Hon'ble Division Bench headed by Hon'ble The Chief Justice vide order dated 16/08/2021 in WP No.3617/2021 has made certain observations and directions with respect to filing of the written arguments, which reads as under;

“Today, it is brought to our notice that the learned counsel appearing for the petitioner has filed written arguments and along with the written arguments, large number of documents have been filed.

Firstly, the petitioner has no right to file written arguments unless the Court expressly permits the same. In this case, no such permission is granted. Secondly, if the petitioner wants to rely upon the additional documents, the petitioner will have to take out an appropriate application. As the written arguments are taken on record without a specific order of the Court, we direct the Registrar (Judicial) to return the written arguments.

Registrar (Judicial) will issue a circular that unless an ordinary copy of a specific order of the Court permitting filing of the written arguments is produced along with the written arguments, the same shall not be accepted.

To enable the petitioner to file I.A, we adjourn this petition till 8th September 2021”.

Therefore, the Officers and Officials working on the judicial side at Principal Bench, Bengaluru, Benches at Dharwad and Kalaburagi are hereby directed not to accept the Written Arguments unless an ordinary copy of a specific order of the Court permitting filing of the written arguments is produced alongwith the written arguments.

The above procedure shall be followed scrupulously.

BY ORDER OF THE HON'BLE COURT

**Sd/-
(K.S.BHARATH KUMAR)
REGISTRAR (JUDICIAL)**

To:

1. The Addl. Registrar General, High Court of Karnataka, Benches at Dharwad and Kalaburagi
2. The Central Project Co-ordinator, with a request to web-host the circular.
3. P.S. to Hon'ble the Chief Justice.
4. All the Private Secretaries to Hon'ble Judges.
5. All the PAs to Registrars with instructions to bring to the notice of the concerned Registrars about the circular.
6. The Chairman, Karnataka State Bar Council, Old KGID Building, Bengaluru.
7. The President, Advocates' Association, Bengaluru.
8. The President, Advocates' Association, High Court of Karnataka, Dharwad/Kalaburagi Bench.
9. Office of the Advocate General in Karnataka, Bengaluru.
10. Office of the Advocate General, High Court of Karnataka Dharwad/Kalaburagi Bench.
11. The President, Women Federation of Lawyers, Bengaluru
12. P.A. to Registrar (Judicial), with a request to circulate the same to all the Court Officers and Asst. Court Officers of this office.
13. Group 'A' Officers working on judicial side.
14. All the Section Officers, working on judicial side, with a direction to circulate the same to the Staff working under their control.
